

**TALUK LEGAL SERVICES AUTHORITY ,NIPPANI
NOTIFICATION
Dated: 25.01.2021**

In exercise of the powers conferred under Sec. 4(1)(b) of the Right to information Act, 2005 (Central Act No.22 of 2005), the detailed information relating to the Taluk Legal Services Authority, Nippani is published as herein under for the information of the General Public.

i)	The particulars of its organization, functions and duties.	<p>Organization : Taluka Legal Services Authority , Nippani.</p> <p style="text-align: center;">Functions and duties:</p> <p>1. To create legal awareness among the members of the general public.</p> <p>2. To offer free legal aid and advice for eligible persons. Who are eligible as per Sec 12 of the Legal Services Authority Act 1987.</p> <p>3. To provide free, speedy and qualitative justice to the needy and affected persons through Lok Adalats.</p> <ul style="list-style-type: none">• To organize Lok-Adalat within District.• To Co-ordinate the activities of all the T.L.S.Cs of Nippani District.• To perform such other functions as the Hon'ble K. S. L. S. A may fix by regulation. <p>4. Establishment of Taluka Legal Services Authority, Nippani in the Court Complex,at Nippani on 21.12.2015 and it is functioning as under;</p> <p>1. Helpline no. 08338-223467</p> <p>2. Dedicated Landline telephone -08338-223467</p> <p>3. Dedicated email ID</p>
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		<p>tlscnippani9@gmail.com .</p> <ol style="list-style-type: none"> 4. Services of Panel Lawyers to provide Legal aid and advice. 5. Services of Para Legal Volunteers to assist the Taluk legal Services Committee, Nippani and the Panel Lawyers and to help the litigants in filling up forms for legal aid etc., 6. Providing information about the activities of DLSA and TLSCs. 7. Assisting the litigants to know about the status of their case, pending in or disposed of by different Courts and educating the litigants about their right of appeal through Front Office, situated in the Taluk Court Complex, Nippani. <p>Information regarding the TLSCs has been web-hosted.</p>
ii)	Powers and duties of its Officers and employees	Details are at Annexure -I.
iii)	The procedure followed in the decision making process, including channels of supervision and accountability.	<ol style="list-style-type: none"> i) The Legal Aid seekers will first approach the retainer lawyers deputed to the Front Office and discuss with them about their problem. ii) The retainer lawyer will go through the documents shown to him/ her by the Legal Aid Seekers and thereafter render suitable advice about the probable course of action. iii) The Legal Aid Seeker accompanied by the retainer Lawyer/s of Front Office would personally meet the Member Secretary and discusses about his / her problem. The retainer lawyer/s will submit the proposal and place it before the Member Secretary.

		<p>iv) The Member Secretary will review the proposal in the light of the existing Law/Rules and decide about the future course of action to be taken on the proposal under the delegated powers and if necessary, will submit the file to the Hon'ble Chairman for final orders.</p>
iv)	The norms set by it for the discharge of its functions.	Depending on urgency, proposal will be finalized on priority.
v)	The rules, regulations, instructions, manuals and records held by it or under its control or used by the employees for discharging its functions.	Details are as at Annexure-II.
vi)	A statement of categories of documents that are held by its or under its control.	Case files and relevant Registers.
vii)	The particulars of any arrangements that exists for consultation with or representation by the members of the public in relation to the formulation of its policy or implementation thereof.	Member Secretary will give information.
viii)	A statement of the boards councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice and as to whether meeting of those boards, council, committees and other bodies are open to the public or the minutes of such meetings are assessable for public.	<p>The meeting of the TLSC Authorities are not open to the public.</p> <p>The minutes are also not open to the public.</p>
ix)	A Directory of the officers and employees.	Directory of Member Secretary and employees are maintained in the office of Karnataka State Legal Services Authority. In view of the frequent changes of

		residential address of employees, the authority establishment be requested to note the changes.
x)	The monthly remuneration received by each of the officers and employees, including the system of compensation provided in its regulations.	As per the scale of pay of their post as mentioned in Schedule I of Karnataka State Legal Services Authorities Rules.
xi)	The budget allotted to each of its agency indicating the particulars of all plans, proposed expenditures and reports on disbursements made.	Allotment of the budget to the Authority is under plan and non-plan scheme of the Government of Karnataka.
xii)	The manner of execution of subsidy programmes, including the amounts allocated and the details allocated and the details of beneficiaries of such programmes.	As per the Scheme of the Act and Rules framed there under.
xiii)	Particulars of recipients of concessions, permits or authorizations granted by it.	No such programmes.
xiv)	Details in respect of the information, available to or held by it, reduced in electronic form.	Available in the website www.kslsa.kar.nic.in .
xv)	The particulars of facilities available to citizens for obtaining information including the working hours of library or reading room if maintained for public use.	The citizen may approach the officer of the authority during working hours and working hours are as specified by the State Government. Between 10.00 a.m. and 5-30 p.m. on all working days.
xvi)	The names, designations and other particulars of the Public Information Officer.	Shri. Vijay Devaraj Urs, Member Secretary, Taluk Legal Services Authority, Nippani. Telephone No. 0831-2423216.
xvii)	(a) Appellate Authority under sec. 19(1) of Right to Information Act. (b) Member Secretary of District Legal Services Authority u/s 5(2) of Right to Information Act.	(a) Member Secretary, Karnataka State Legal Services Authority. Tel No. 080-22111714. (b) At the District level all the District Legal Services Authorities of the State of Karnataka - as State Assistant Information Officers.

	(c) Member Secretary of Taluka Legal Services Committee u/s 5(2) of Right to information Act.	(c) At all Taluka Levels all the Taluka Legal Services Committees of the State of Karnataka - as State Assistant Information Officers.
xviii)	Such other information as may be prescribed	-NIL-

Individual files cannot be uploaded since they are concerned with the personal matters of the litigants.

By the order of the Hon'ble Chairman,

Member Secretary &
Public Information Officer,
Taluk Legal Services Authority,
Nippani.

ANNEXURE-I

**THE POWERS AND DUTIES OF THE OFFICERS AND EMPLOYEES OF THE
TALUK LEGAL SERVICES COMMITTEE, NIPPANI.**

Peons / Dalayath	To keep the office neat and tidy and to deliver the letters / Memos etc., to the Courts and other departments and such other works as entrusted by the Member Secretary,
Clerk cum Typist	In charge of the work of diarizing, organizing Legal Literacy Programmes by co-ordinating with the various Government Departments. Organizing meetings, co-ordinating with Typist cum Clerks of TLSCs, maintaining accounts of DLSA, Mediation Centre and such other works as entrusted by the Member Secretary.
Member Secretary	Head of the organization - Acts in her/ his capacity as Head of the department upon the directions / advice of the Hon'ble Chairman of Taluk Legal Services Committee/ and the Hon'ble Member Secretary, DLSA& KSLSA.

ANNEXURE-II

(v) The rules, regulation, instructions, manuals and records held by it or under its control or used by its employees for discharging its functions:

(a) Acts:

- 1.** The Legal Services Authorities Act 1987 (No. 39 of 1987) (As amended by the Legal Services Authorities (Amendment) Act. 2002)
- 2.** The Karnataka State Legal Services Authorities Rules 1996.
- 3.** The Karnataka State Legal Services Authority Regulations 1997.

(b) Rules:

Conditions of service of the employees of the State Authority, High Court Legal Services Committee or District Legal Services Authority or Taluka Legal Service Committee: -

(1) The Provisions of:

- a)** The Karnataka Civil Services Rules,
- b)** The Karnataka Financial Code, 1958
- c)** The Karnataka Civil Services (Classifications Control and Appeal) rules, 1957.
- d)** The Karnataka Civil Services (General Recruitment) Rules, 1977, h
- e)** The Karnataka Civil Services (Conduct) rules, 1966.
- f)** The Karnataka Civil Services (Probation) Rules, 1957.
- g)** The Karnataka Government Servants (Seniority) rules, 1957.
- h)** The Karnataka Government Servants (Medical Attendance) Rules, 1963.
- i)** The Karnataka Civil Services (Performance Report) Rules, 1994.
- j)** Rules made or deemed to have been made under the Provision of the Karnataka Civil Services Act,1978, (Karnataka Act 1 or 1990),

k) The Karnataka Civil Service (Kannada Language Examinations) Rules, 1974 and

l) All other rules relating to conditions of services applicable to Government servants, shall mutatis mutandis apply to the employees of the State Authority, High Court Legal Services Committee or District Authority or Taluk Legal services Committee and the Departmental Examinations required to be passed by the employees specified in column (2) of schedule -II shall be those specified in the corresponding entries in column (3) of the said schedule.

(c) Instructions, Manuals and others.

- 1.** The manual of Contingent Expenditure.
- 2.** The Departmental Promotion Committees.
- 3.** The Criminal Procedure Code.
- 4.** The Civil Procedure Code.
- 5.** Reservation for Ex-Servicemen.
- 6.** Reservation roster for scheduled Castes, Scheduled Tribes and other Backward Classes.

A Statement of the categories of documents that are held by it or under its control:

-Nil-